

(19)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

OA No.846/94

NEW DELHI THIS THE 18TH DAY OF OCTOBER, 1995.
HON'BLE SH.B.K.SINGH, MEMBER(A)

1. Raj Bala Malik
D/o Sh.D.C.Malik
C/o H.No.922, Sector VII,
Pushp Vihar, M.B.Road
New Delhi.

2. Sh.D.C.Malik
S/o Shri Lakh Ram
R/o H.No.922 Sector VII
Pushp Vihar, Saket
New Delhi.

... Applicants

(NONE FOR THE APPLICANTS) vs.

1. Union of India
through Secretary
Ministry of Urban Development
Nirman Bhawan
New Delhi.

2. Directorate of Estate
Nirman Bhawan
Maulana Azad Road
New Delhi.

3. Delhi Administration
(National Capital Territory)
through Chief Secretary
5, Sham Nath Marg
Delhi.

... Respondents

(SHRI R.K.SHUKLA PROXY COUNSEL FOR
SHRI V.S.R.KRISHNA, COUNSEL FOR THE RESPONDENTS
WITH SHRI TEK CHAND, ASSISTANT)

ORDER(ORAL)

The departmental representative has placed before the court an order passed by the Hon'ble Supreme Court in Writ Petition(C) No.585 of 1994-Shivasagar Tiwari Vs.Union of India & others- in respect of Ms.Raj Bala Malik and Sh.D.C.Malik, who are daughter and father declaring them as unauthorised occupants and as such they have been directed to vacate House No.922, Sector VII, Pushp Vihar, Saket New Delhi on or before 31.10.1995. The Hon'ble Supreme Court has further directed that the proceedings before the Tribunal automatically shall stand disposed of in the light of this decision. This OA has, therefore, become infructuous and is disposed of in the light of the directions of the Hon'ble Supreme Court. No costs.

(B.K.SINGH)
MEMBER(A)